

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

201. IA/109/2024 & IA/112/2024 In C.P. (IB)/1236(MB)2020

**IN THE MATTER OF**

Shapoorji Pallonji Finance Pvt Ltd  
VS

... Petitioner

Rajesh Construction Company Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 08.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant in IA 109/2024: Adv. Shyam Kapadia (PH)

For the Applicant: Mr. Neelanshu Roy (VC)

For the Applicant/RP: Adv Amir Arsiwala (VC)

For the Respondent/RP: Adv. Amir Arsiwala (PH)

For the Respondent No. 2 in IA 112/2024: Adv Tejas Madhavi (VC)

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**ORDER**

**IA 109/2024** - In terms of order dated 01.07.2024 both the counsels request for a short adjournment so as to tender the written submissions. Allowed as prayed for. On the request of counsel for the applicant/RP, adjourned to **11.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. IA/1621/2022 In C.P. (IB)/1236(MB)2020

**IN THE MATTER OF**

Shapoorji Pallonji Finance Pvt Ltd  
VS

... Petitioner

Rajesh Construction Company Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 08.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant/RP: Adv. Amir Arsiwala (PH)

For the Respondent: Counsel for the respondent

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**ORDER**

**IA 1621/2022** - Counsel for the applicant wishes to withdraw the present application in view of the approval of the plan by COC. Allowed as prayed for. Accordingly, IA is **disposed of** as having been **withdrawn**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/